GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 3684

TO BE ANSWERED ON THE 12^{TH} AUGUST, 2025/ SRAVANA 21, 1947 (SAKA)

FUNDING TO FAST TRACK COURTS

3684. ADV. ADOOR PRAKASH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received a request from the State of Kerala towards central assistance for funding the establishing of Fast Track Courts for the trial of Narcotic Drugs and Psychotropic Substances (NDPS) Act cases in the State;
- (b) if so, the details thereof and the decision taken, considering the high pendency of NDPS cases in the State;
- (c) whether the Government will provide funds for establishing the Fast Track Courts; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) & (b) A request from the State of Kerala towards central assistance for funding the establishing of Fast Track Courts for the trial of Narcotic Drugs and Psychotropic Substances (NDPS) Act cases in the State has been received in Department of Revenue, Ministry of Finance and the matter is under consideration at their end.

The Central Government has constituted National Fund for (c) & (d) Controlled Drug Abuse (NFCDA), under Section 7A of NDPS Act, 1985 vide Department of Revenue, Ministry of Finance Notification 29.05.1989, which provides for utilising the fund for combating illicit traffic in narcotic drugs, psychotropic substances or controlled substances; controlling the abuse of narcotic drugs and psychotropic substances; identifying, treating and rehabilitating addicts; preventing drug abuse and educating public against drug abuse. If State Government/ Central Government/ any other institutions seek financial assistance as per NFCDA rules and guidelines, the fund is sanctioned to the applicant with the approval of competent authority. Ministry of Home Affairs through Narcotics Control Bureau also implements a scheme "Assistance to States/ UTs for Narcotic Control", however, as per scheme guidelines, there is no provision for assistance for setting up Fast Track Courts for NDPS cases.
